

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH C: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No.5251/Del/2019

Assessment Year : 2012-13

M/s Zamil Air Conditioners India Private Limited, H-9, Block B-1, Extension Mohan Cooperative Industrial Estate Mathura Road, New Delhi-110044 PAN- AAACA0907F (Appellant)	Vs.	DCIT, Circle-27(1), Room No.193, C.R. Building, New Delhi-110002 (Respondent)
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ITA No.7335/Del/2019

Assessment Year : 2013-14

M/s Zamil Air Conditioners India Private Limited, H-9, Block B-1, Extension Mohan Cooperative Industrial Estate Mathura Road, New Delhi-110044 PAN- AAACA0907F (Appellant)	Vs.	DCIT, Circle-27(2), Room No.207, 02nd Floor, Block-D, Pratyaksh Kar Bhawan, Civic Centre New Delhi-110002 (Respondent)
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Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**

Date of pronouncement : **25.02.2021**

ORDER**PER R.K. PANDA, AM :**

These appeals by the assessee for the assessment years 2012-13 and 2013-14 are directed against the orders of learned CIT(A)-44, New Delhi, dated 14.03.2019 and 28.06.2019 respectively.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 22.02.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th February, 2021.

Sd/-

(K. NARASIMHA CHARY)

JUDICIAL MEMBER

Shekhar

Sd/-

(R.K. PANDA)

ACCOUNTANT MEMBER

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi